

Industrial Development Corporation Limited, New Delhi and Review thereon for the year 1967-68. [ *Placed in Library.* See No. LT-2558/70].

- (5) A Copy each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :-

(i) Review by the Government on the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1968-69.

(ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [ *Placed in Library.* See No. LT-2559/70 ]

**Views of the Ministry of Railways (Railway Board) on Part II of the Report of the Railway Accidents Inquiry Committee.**

THE MINISTER OF RAILWAYS (SHRI NANDA) : I beg to lay on the Table a copy of the Views of the Ministry of Railways (Railway Board) of Part II, of the Report of the Railway Accidents Inquiry Committee, 1968. [ *Placed in Library.* See No. LT-2560/70 ]

**CONDUCT OF ELECTIONS ( AMENDMENT ) RULES ETC.**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULREN GUHA) : On behalf of Shri Govind Menon I beg to lay on the Table :

- (1) A copy of the Conduct of Elections (Amendment Rules, 1970 (Hindi and English Versions) Published in Notification No. S, 145 in Gazette of India dated the 9th January, 1970, under sub-section (3) of section 169 of the Representation of the People Act, 1951.

- (2) A copy of Notification No. S. O. 146 published in Gazette of India dated the 12th January, 1970, making certain amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, under sub-section(2) of section 9 of the Representation of the People Act, 1950. [ *Placed in Library.* See No. LT-2561/70].

**AUDIT REPORT, RAILWAY, 1970 ETC.**

SHRI R. K. KHADILKAR : On behalf of SHRI P. C. SETHI : I beg to lay on the Table--

- (1) A copy of the Audit Report, Railways, 1970, under article 151 (1) of the Constitution.
- (2) A copy of Appropriation Accounts, Railways, for 1968-69, Part I--Review.
- (3) A copy of Appropriation Accounts, Railways, for 1968-69, Part II--Detailed Appropriation Accounts.
- (4) A copy of Block Accounts (including Capital Statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts, Railways, for 1968-69.
- (5) A copy of the Audit Report (Civil) on Revenue Receipts, 1969 (Hindi version) under article 151 (1) of the Constitution read with sub-section 3 (ii) of section 3 of the Official Languages Act, 1963. [ *Placed in Library.* See No. LT-2562/70 ]

**MESSAGE FROM RAJYA SABHA**

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 23rd February, 1970, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Medical Termination of Pregnancy Bill, 1969:--

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Medical Termination of Pregnancy Bill, 1969, be extended up to the first day of the Seventy-third session of the Rajya Sabha."

### ASSENT TO BILLS

SECRETARY : I also lay on the Table following seven Bills passed by the Houses Parliament during the last Session and assented to since a report was last made to the House on the 5th December, 1969:--

- (1) The Appropriation (Railways) No. 5 Bill, 1969.
- (2) The Appropriation (No. 5) Bill, 1969.
- (3) The Appropriation (No. 6) Bill, 1969.
- (4) The Manipur Appropriation Bill, 1969.
- (5) The Bihar Appropriation Bill, 1969.
- (6) The Indian Tariff (Amendment) Bill, 1969.
- (7) The Monopolies and Restrictive Trade Practices Bill, 1969.

I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 5th December, 1969.

- (1) The Oilfields (Regulation and Development) Amendment Bill, 1969.
- (2) The Foreign Exchange Regulation (Amendment) Bill, 1969.
- (3) The International Monetary Fund and Bank (Amendment) Bill, 1969.

- (4) The Bihar Land Reforms L (Regulating Mines and Minerals) Validation Bill, 1969.
- (5) The Khuda Baksh Oriental Public Library Bill, 1969.
- (6) The Oaths Bill, 1969.
- (7) The Indian Registration (Amendment) Bill, 1969.
- (8) The Punjab Legislative Council (Abolition) Bill, 1969.
- (9) The Salaries and Allowances of Ministers (Amendment) Bill, 1969.
- (10) The Assam Reorganisation (Maghalaya) Bill, 1969.
- (11) The Motor Vehicles (Amendment) Bill, 1969.
- (12) The Constitution (Twenty-third Amendment) Bill, 1969.

### ESTIMATES COMMITTEE

#### HUNDRETH AND HUNDRED-FOURTH REPORTS

SHRI THIRUMAL RAO (Kakinada) :  
I beg to present the following Reports of the Estimates Committee:--

- (1) Hundredth Report regarding action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee on the Ministry of Home Affairs-Union Public Service Commission.
- (2) Hundred-fourth Report regarding action taken by Government on the recommendations contained in the Forty-ninth Report of the Estimates Committee on the erstwhile Ministry of Petroleum and Chemicals Fertilizers.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES FOURTH REPORT

SHRI BASUMATARI (Kokrajhar) :  
I beg to present the Fourth Report of the